

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1885
ANSWERED ON:26.03.2012
ADMISSION TO NDA ON FAKE DOCUMENTS
Ahir Shri Hansraj Gangaram

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognisance of an incident of seeking admission to the National Defence Academy (NDA), Pune, on the basis of fake documents;
- (b) if so, the details thereof; and
- (c) the steps being taken to make its admission procedure transparent and secure?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) Yes, Madam.

(b) An individual named Anmol Banotra tried to seek entry into NDA on fake/forged documents. The individual reported to NDA on 30th December 2011 at 1900 hrs. On verification, his documents, including joining instructions and call letter, were found to be forged. An FIR was lodged against him vide FIR No.4/2012 dated 4th January 2012 under Section 485, 468, 470

(i), 420 and 170 IPC and he was handed over to the police.

(c) The existing system of entry to NDA is comprehensively secure and transparent. All the documents are adequately screened and verified before admission. In the instant case too, the individual with forged documents was caught at the first stage of verification of documents. Notwithstanding, the Standing Operating Procedures (SOPs) pertaining to receiving of new cadets, have been further reviewed to include photo verification prior to gaining entry into NDA.